

कंपनी के संस्थापक की हैसियत में प्राप्त किये थे या उन्होंने ये शेयर अपनी सेवाओं के बदले में कुछ मामूली धनराशि देकर प्राप्त किये थे; और

(ख) यदि हां, तो उनका व्योरा क्या है ?

संसद-कार्य और नौबहन तथा परिवहन मंत्री (श्री रघुरसैया) : (क) और (ख) डा० धर्म तेजा के जयन्ती शिपिंग कंपनी में 2,12,47,200 रुपये प्रत्यक्ष मूल्य में 2,12,472 पूर्ण प्रदत्त भाग (शेयर) थे। कंपनी के रिकार्ड (अभिलेखा) के अनुसार ये सारे शेयर उन्हें बिना किसी भुगतान या कंपनी के संस्थापक की हैसियत के नाते नाम-मात्र भुगतान करके या कंपनी में उनकी सेवाओं के बदले नहीं दिये गये थे बल्कि नकद भुगतान करने पर दिये गये थे। तथापि जून, 1966 में सरकार द्वारा कंपनी का प्रबन्ध अपने हाथ में लिये जाने के बाद जांच पड़ताल की गई और यह पाया गया कि डा० तेजा और उनका एक साथी श्री कुलुकुंडिस गिर जो दूसरा सबसे बड़ा भागीदार है। अपने शेयरों की खरीद के लिए शंकास्पद लेन-देनों में फंस गये। एक लेनदेन के संबंध में जांच पड़ताल पूरी हो चुकी है और दो अलग अलग दीवानी अभियोग जयन्ती शिपिंग कम्पनी लिमिटेड ने अक्टूबर 1968 में डा० तेजा के विरुद्ध बम्बई हाई कोर्ट में व्याज और 5,16,477 पौंड की वसूली के लिए दायर किए हैं। श्री कुलुकुंडिस के विरुद्ध दायर किये गए मामले में कंपनी ने उनके 70825 शेयर न्यायालय द्वारा फँसले से पूर्व ही, कुर्की कर दिये गये हैं। इसी प्रकार के आदेश डा० तेजा के 2,12,472 शेयरों की कुर्की के लिए 1966 में बम्बई हाई कोर्ट द्वारा पहले ही दो दीवानी मुकदमों में किए जा चुके हैं, इनमें से एक के लिए डा० तेजा के विरुद्ध 82.92 लाख रुपये की डिग्री दी जा चुकी है।

डा० तेजा और श्री कुलुकुंडिस द्वारा शेयरों की खरीद सम्बन्धित दूसरे लेनदेन के मामले की अभी जांच पड़ताल हो रही है और कार्यवाही के लिए कानूनी परामर्श लिया जा रहा है।

Arrest of Lal Sena's Members in Gandhidham (Kutch)

6883. SHRI GEORGE FERNANDES : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that three members of the Lal Sena have been arrested in Gandhidham in Kutch during the month of March, 1969 ;

(b) if so, the reasons for their arrest ;

(c) whether any incriminating material or documents have been found on the person of those arrested ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d). According to information furnished by the State Government, there is no organisation called 'Lal Sena' anywhere in Gujarat. However, three boys were found to have put out threatening posters written in the name of the 'Lal Sena' and bearing the mark hammer and sickle in red. They were arrested on March 16, 1969 in connection with offences under sections 507, 436 and 511 IPC registered on the basis of complaints made by some prominent citizens of Gandhidham. No incriminating material has been recovered from them.

Discovery of Ruins of Indian Civilization in East Asian Countries

6884. SHRI SAMAR GUHA : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether it is a fact that recently ruins of the India civilisation of a magnitude of Ankorhatt in Cambodia and

Bordodur in Java have been discovered in Malaysia recently ;

(b) whether these ruins of the Indian civilisation are awaiting excavation and preservation in a proper way ;

(c) whether the Government of Malaysia have asked for the collaboration of the United States for performing this historical work ;

(d) whether, in view of the fact that the whole relics relate to civilisation and history of India, the Government of India, will offer collaboration for joint endeavour in excavation of the ruins and their preservation as a place of great cultural importance ; and

(e) if so, the plan of the Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH) : (a) to (c). Government is not aware of the discovery nor of the steps which the Government of Malaysia intends to take for excavation and preservation of the sites.

(d) and (e). In the absence of any proposals from Government of Malaysia, it is not possible to say anything in the matter.

Arrest of Girl Pick-Pocket in Delhi

6885. SHRI MAHANT DIGVIJAI NATH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a girl was arrested on the 12th March, 1969, on the charge of pick-pocketing in Delhi ;

(b) if so, the valuables recovered from the lockers in her name ;

(c) whether some more arrests have been made in this connection ;

(d) whether this girl is one of the members of the inter-state pick-pockets

functioning in running Railway trains ; and

(e) the steps which Government are taking to uproot such gangs in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) A Girl was arrested on the 9th March, 1969, on the charge of pick-pocketing in Delhi.

(b) Ornaments and cash worth about Rs. 20,000/- were recovered.

(c) No, Sir.

(d) and (e). The case registered by police in this connection is still under investigation.

Service Conditions of Persons of Andaman Domicile

6886. SHRI K. R. GANESH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the term "persons of Indian domicile" includes persons born in the Andaman and Nicobar Islands ;

(b) if so, whether persons of Andaman domicile specifically recruited/deputed from the mainland for service in the Islands will be entitled to joining time and free sea passage during leave ; and

(c) if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). The concessions of free sea passage and joining time once a year during leave are admissible to certain categories of Government servants serving in the Andaman and Nicobar Islands in terms of Supplementary Rule 144 read with Supplementary Rule 294-A. These concessions are intended as an attraction or incentive for securing personnel from the mainland for service in the Islands, although the term "Government servant